

1 (55) 2012/State-Central Licensing/ FSSAI
Food Safety & Standards Authority of India
Ministry of Health & Family welfare
FDA Bhawan, Kotla Road
New Delhi - 110002

Date: 24.01.2012

To

All Commissioner of Food Safety for States/ UTs

Subject: Issue of State/ Central Licensing – Clarification on jurisdiction

A table has been prepared clarifying the items covered under Central/ State Licensing and registration. As per schedule – 1, there is a category of FBO at IX which includes all units operating in 2 or more State under Central Licensing. In this category, all possible FBOs are being included so that there is no category of FBO which appears to be not covered or has not been mentioned explicitly. The decision to include these FBO in Central or State Licensing can be based on capacity/ turnover as has been given in the enclosed table/ chart.

It is also clarified (a clarification on this already exists) that for each location, separate license is required and will be as per capacity/ turnover under State/ Central. However in all cases, when such FBO is in 2 or more States, separate Central License will be required to be taken for its Headquarter/ Corporate Office.

Category of transporter will be exception to this as only one license for one FBO (Transporter) will be required instead of individual license for each vehicle carrying food items.

Suggestions are being invited up to 03.02.2012 by 5:00 PM. All suggestions may be sent to Dr. D.S. Yadav, DD (E-II) at the e-mail address: dsyadav@fssai.gov.in

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1. All Directors, FSSAI
2. All Central DOs/ Authorised Officers
3. On website for wider circulation and consultation

Enclosure: Table